

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**CP 61/MB/2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.02.2024**

NAME OF THE PARTIES: DAYANAND SHASTRI V/s SHRI VAIJANATH  
INDUSTRIES PVT LTD

Section 210, 212, 241 & 242 of the Companies Act, 2013

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**ORDER**

1. Mr. Rahul Oak, Advocate appeared for the Petitioner.
2. Ms. Neha Bachim, Advocate i/b Kulkarni & Associates appeared for the Respondent.
3. Proxy Counsel for the Respondent informs that written submissions is ready however, it has to be signed by the parties and seeks time.
4. Learned Counsel for the Petitioner seeks withdrawal from the matter on behalf of the Petitioner.
5. Registry is directed to issue notice to the Petitioner so that they can engage another Counsel or appear in person.
6. List this matter on **15.03.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**